- (ख) छात्रों ने मांग की थी कि:
- (1) डी॰ एच॰ एस॰ डिप्लोमा (लग-भग पांच वर्ष का पाठ्यक्रम) के स्थान पर बी॰ एच॰ एम॰ एस॰ अथवा जी॰ एच॰ एम॰ एस॰ डिग्री पाठ्यक्रम ।
- (2) छ: महीने का रिफ्रेशर कोर्स समाप्त किया जाय ।
- (3) डाइसेक्शन और प्रैक्टिकल की स्विधायें कालेज में ही उपलब्ध की जाये।
 - (4) कालेज में छात्रावास की व्यवस्था।
- (5) एक पुस्तकालय की व्यवस्था जिसमें पर्याप्त संख्या में पुस्तकों हों।
- (6) कालेज में लड़के और लड़िकयों के लिए अलग-अलग कामन रूम की व्यवस्था।
- (7) कालेज तथा अस्पताल भवन को पूरा किया जाय।
 - (8) सफाई का समुचित प्रबन्ध ।
- (9) कालेज के लिए प्रधानाध्यापक सहित नियमित तथा दक्ष स्टाफ ।
- (10) औषधालय के लिए सुयोग्य डाक्टर ।
- (11) फर्निचर, पंखे तथा पूर्ण प्रकाश आदि की व्यवस्था वाले व्याख्यान कक्ष ।
- (12) 'न लाभ न हानि' आधार पर कालेज द्वारा एक सस्ती एवं अच्छी कैटीन।
 - (13) फीस कम की जाय।
- (ग) यह एक प्राइवेट संस्था है। प्रबन्धकों हारा छात्रों की उचित मांगों की पूरा करने के आध्वासन के आधार पर प्रबन्धकों तथा छात्रों के बीच कोई समझौता हो गया लगता है।

†[THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP-MENT (SHRIB. S. MURTHY): (a) The students of the Nehru Homocopathic

- Medical College, New Delhi, a private institution, were on strike from the 21st January, which was called off on 14th February, 1970.
 - (b) The students had demanded:
 - (1) Change over to B.H.M.S. or G.H.M.S. Degree Course from the D.H.S. Diploma (a maximum of five years course).
 - (2) Closure of six months refresher course.
 - (3) Facilities for dissection and practicals in the College premises only.
 - (4) Hostel accommodation to be provided in the College premises.
 - (5) Library with sufficient number of Books.
 - (6) Common Rooms (for boys and girls separately) to be provided in the College.
 - (7) College & Hospital Building to be completed.
 - (8) Proper sanitary arrangements.
 - (9) Regular and efficient staff with a principal for the College.
 - (10) Qualified Doctors for the Dispensary.
 - (11) Lecture rooms with furniture, fans and proper lighting arrangements etc.
 - (12) A cheap and good canteen to be run by the College on 'No- profit no Loss' basis.
 - (13) Fees should be reduced.
 - (c) This is a private institution. An agreement appears to have been reached between the Management and the students following an assurance from the Management for fulfilling the reasonable demands of the students as soon as possible.]

होम्योपंथिक डिप्लोमाओं को मान्यता

127.0 श्री सूरज प्रसाद : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास और नगर विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि किसी राज्य के होम्योपैथिक विश्वविद्यालय से सम्बद्ध तथा उस राज्य की सरकार के रिजस्ट्रीकृत और सहायता प्राप्त कालेज द्वारा दिए गए

^{†[]} English translations,

डिप्लोमा को, दूसरे राज्य की सरकार होम्यो-पैथिक विधि से चिकित्सा कार्य करने के मामले में मान्य नही ठहराती ;

Written Answers

- (ख) क्या यह भी सच है कि एम० बी० बी० एस० की डिग्री को सम्पूर्ण भारत तथा अन्य देशों में भी मान्यता प्राप्त है ;
- (ग) यदि उपरोक्त भाग (क) तथा (ख) के उत्तर 'हां 'हों, तो होम्योपै। थेक डिप्लोमाओं को मान्यता प्रदान न किये जाने के क्या कारण हैं; और
- (घ) क्या केन्द्रीय सरकार भारत के सभी राज्यों को इस आशय के आदेश जारी करने का विचार रखती है कि भारत के विभिन्न राज्यों द्वारा दिये गये होम्योपैथिक डिप्लोमाओं को मान्यता प्रदान की जाये?

†[Recognition OF Номоворатніс DIPLOMAS

1270. SHRI SURAJ PRASAD : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP-**MENT** be pleased to state:

- (a) whether it is a fact that the diploma awarded by a homoepathic college registered and aided by one State Government and affiliated to a Homoeopathic University of the same State is not recognized by the State Government of another State for the purpose of allowing (of homocopathic medicine) practice;
- (b) whether it is also a fact that the degree is recognised in the whole of India as well as in other countrics;
- (c) if the reply to parts (a) and (b) above in affirmative, what are the reasons for not recognising the homocopathic diplomas; and
- (d) whether the Central Govern-ment propose to issue orders to all the States in India to give recognition to the diplomas in hornocopathy awarded by various States in India?]

स्वास्थ्य तथा परिवार नियोजन और निर्माण. आवास और नगर बिकास मंत्रालय में राज्य मंत्री (श्री बी० एस० मृति): (क) जी हां।

to Questions

- (ख) भारतीय चिकित्सा परिषद् अधिनियम, 1956 की अनुसूची में सम्मिलित एम० बी० बी० एस० की डिग्री को सारे भारत में मान्यता प्राप्त है । इस अधिनियम के अधीन भारत सरकार के साथ जिन देशों ने पारस्परिक व्यवस्था स्वीकार की हुई है, वहा इस डिग्री को औपचारिक रूप से मान्यता प्राप्त है।
- (ग) विभिन्न राज्यों के होम्योपंथिक कालेजों में चलाये जाने वाले डिप्लोमा पाठ्यक्रमों में एकरूपता नहीं है । उनकी पाठ्यकार्या और शिक्षा काल भिन्न-भिन्न हैं और इस कारण उनकी पारस्परिक मान्यता में किटनाइयां उत्पन्न होती है।
- (घ) भारत सरकार ने सभी राज्य सरकारों के साथ-साथ राज्यों के होम्योपैशिक बोर्डी को यह सुझाव पहले ही दे दिया है कि वे होम्यो-पैथिक सलाहकार समिति द्वारा तैयार किये गये तथा केन्द्रीय स्वास्थ्य परिषद द्वारा अन-मोदित डी० एच० एम० एस० के चार वर्षीय डिप्लोमा पाठ्यकरा को समान रूप से अपनाये। इन समान पाठ्यक्रमों को क्रियान्वित करन[ा] अब राज्य सरकारों का काम है।

जैसा कि भारतीय चिकित्सा एवं होम्यो-पैथिक केन्द्रीय परिषद् विधेयक, 1968 संबंधी संसद की संाक्त समिति ने सुझाव दिया है, होम्योपैथी के लिये एक पृथक परिषद् का गटन करने के हेतू एक विधेयक का प्रोरूप नैयार किया जा रहा है। संसद् द्वारा इस कानून को पारित कर लिये जाने तथा होम्योपै(यक परिषद की स्थापना हो जाने पर विभिन्न राज्यों के डिप्लो-माओं की पारस्परिक मान्यता संबंधी यह कठि-नाई दूर हो जायंगी।

†[THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP-MENT(SHRI B. S. MURTHY): (a) Yes.

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- (b) The M.B.B.S. degree included in the Schedule to the Indian Medical Council Act, 1956. is recognised in the whole of India. This degree is formally recognised In those foreign countries which have reciprocal arrangements with the Government of India under this Act.
- (c) The Diploma Courses conducted in the Homoeopathic Colleges in the different States are not uniform. vary in content and in duration thereby causi.ig difficulties in reciprocal cognition.
- (d) Government of India have already recommended to all State Governments as well as State Homoeopathic to adopt the uniform 4 year Diploma Course of DH.M.S. prepared by the Homoeopathic Advisory Committee and approved by the Central Council of Health. It is now for the State Governments to implement these Uniform Courses.

As recommended by the Joint Committee of Parliament on the Indian Medicine and Homoeopathy Central Council Bill, 1968, a draft Bill for the constitution of a separate Council for Homoeopathy When this Legisis under preparation. lation is passed by the Parliament and Council for Homocopathy is established, this difficulty of reciprocal recognition of the different State Diplomas will be removed.]

MERGER OF N.B.C.C. WITH HOUSING Corporation

1271. SHRI SITARAM JAIPURIA: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP-MENT be pleased to state:

- (a) whether there is any proposal to merge the National Building Construction Corporation with the proposed housing corporation;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP-MENT (SHRI B. S. MURTHY): (a) No.

- (b) Does not arise.
- (c) The functions of the two agencies are different: The N.B.C.C. undertakes constuction works of government and

public sector undertakings as a contractor. The proposed Housing and Urban Development Finance Corporation will mainly finance housing and urban Development programmes through the agencies of State Governments and Union Territories Administrations; it may also, in slected cases considered necessary, directly undertake the establishment of housing estates, but no decision has been taken about the agency that will execute such projects.

ALLOTMENT OF PLOTS ON PRIORITY BASIS

1272. SHRI SITARAM JAIPURIA: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP-MENT be pleased to state:

- (a) whether it is a fact that Government have taken a decision to allot plots on priority basis to persons not owning any house or plot anywhere in India;
 - (b) if so, the details thereof; and
- (c) the steps taken or proposed to be taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP-MENT(SHRI B. S. MURTHY): (a) Yes. Other things being equal, it has been decided to give preference in the matter of allotment of plots to those who do not own a house/plot anywhere in India.

(b) and (c) The details have not yet been finalised.

D. A. MERGER WITH PAY

1273. SHRI S. A. KHAJA MOHI-DEEN : Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the merger of dearness allowance with pay had adversely affected thousands of employees of the Central Government; and
- (b) if so, the steps taken by Government in this regard to give some sort of relief to those affected employees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) and (b) With the treatment of a portion of Dearness Allowance as pay, wherever there is a pay limit for eligibility to allowances/concessions like House Rent